

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 29**

**MA 4064/2019 IA 1742/2021 in C.P. (IB) 1239(MB)2018**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **08.07.2024**

NAME OF THE PARTIES:    **BANK OF BARODA V/s TOPWORTH PIPES**  
**& TUBES PVT LTD**

Section 7 of the Insolvency and Bankruptcy Code, 2016 and Rule 11

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**ORDER**

**MA 4064/2019 IA 1742/2021 in C.P. (IB) 1239(MB)2018**

- 1) None present for the Applicants, when the matter is called out. Adv Kandarp Trivedi for Respondent Nos. 23 & 44, Adv. Mohammed Muzammil for Respondent Nos. 24 in MA 4064 are present.
- 2) Stand over to 24.07.2024, for further consideration and hearing. Parties shall complete and exchange the pleadings and be ready for arguments on the next date of hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare